

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

Item No.237 - CP 42 of 2017
Item No.238 – IA 169 of 2017
Item No.239 – IA 170 of 2017
Item No.240 – IA 171 of 2017
Item No.241– IA 172 of 2017
Item No.242 – IA 173 of 2017
Item No.243– IA 174 of 2017
Item No.244 – IA 175 of 2017
Item No.245 –Comp. Appl. 34 of 2021

Proceedings under Section 241-242 of Co. Act, 2013

IN THE MATTER OF:

Virendra R Gandhi & Ors

.....Applicant

V/s

Vadilal Industries Pvt Ltd & Ors

.....Respondent

Order delivered on 13/09/2023

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Satvik Verma, Sr. Adv. a.w Mr. Arjun Sheth, Adv.

For the Respondent : Mr. Saurabh Soparkar, Sr. Adv. a.w

Mr. Rohan Lavkumar, Adv. for R-1

Mr. Parth Contractor & Mr. Pranjal Buch, Adv. for R-2,4 & 5

Mr. Pavan Godiawala, Adv. for R-3, 4 & 8

ORDER

In view of the order passed in CP 41 of 2017, these matters stand also adjourned on 20.09.2023.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)